

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Company Appeal (AT)(Ins) No. 846 of 2019**

**IN THE MATTER OF:**

**Orbit Lifescience Pvt. Ltd.**

**...Appellant**

**Versus**

**Raj Ralhan**

**...Respondent**

**Present:**

**For Appellant:                    Mr. Anirudh Suresh, Advocate**

**For Respondent:                Mr. Sumesh Dhawan, Advocate for 'RP'**

**O R D E R**

**21.08.2019**        Mr. Sumesh Dhawan, learned counsel appears on behalf of the 'Resolution Professional'. Learned counsel for the Appellant will serve a copy of the paper-book on him in the course of the day. The 'Resolution Professional' is allowed 2 weeks' time to file reply-affidavit along with Vakalatnama and specifically state as to whether the goods in question belongs to any third party/applicant or to the 'Corporate Debtor' and the basis on which a sum of Rs. 2.3 Crores is asked to be paid by the Appellant. If the goods in question belongs to a third party and is in the custody of the 'Corporate Debtor'/'Resolution Professional' whether such goods has been withheld in terms of any agreement. In such case, he will enclose the copy of the Agreement, if any. The 'Resolution Professional' will also state the stage of the resolution process.

Post the case 'for orders' on **5<sup>th</sup> September, 2019**.

[Justice S.J. Mukhopadhaya]  
Chairperson

[Justice A.I.S. Cheema]  
Member (Judicial)

[Kanthi Narahari]  
Member (Technical)